

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 10279 of 2019

[Arising out of OIO-SUR-EXCUS-000-COM-003-18-19 Dated 19/11/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I (Appeal)]

M/s. Cosmic Processors

48/2 Gidc Panesara
Surat, Gujarat

...Appellant

VERSUS

C.C.E. & S.T., Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

...Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Dharmendra. Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10671 /2020

DATE OF HEARING: 27.02.2020

DATE OF DECISION: 27.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**RAJU
MEMBER (TECHNICAL)**